

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 123**

**IA(I.B.C)/588(CH)2021**  
**IA(I.B.C)/418(CH)2021**  
**IA(I.B.C)/739(CH)2023**  
**IA(I.B.C)/417(CH)2021**  
**IA(I.B.C)/66(CH)2022**  
**IA(I.B.C)/580(CH)2022**  
**IA(I.B.C)/579(CH)2022**  
**IA(I.B.C)/959(CH)2024**

**In**  
**CP(IB) No. 395/Chd/Pb/2018**  
**(Admitted)**

**IN THE MATTER OF:**  
**State Bank of India**

**...Petitioner-Financial Creditor**

**Versus**

**Saber Papers Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 7, 66(1), 43(1) r/w 44(1), 49(2), 60(5), IBC 2016**

**Regulation: 44(2), Liquidation process Regulation, 2016**

**Rule: 11 of NCLT, 2016**

**Order delivered on 22.04.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : None.

**For the Respondent** : None.

**ORDER**

Since the Hon'ble Member (Technical) is not present in the Court and also refused to conduct the Court's matter, the matter is now posted to 14.05.2024.

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**